



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 260/2021

This the 4th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Gazaala Khanam
Aged about 34 years
W/o Sh. Tariq Khan,
R/o House No. 2204, Gali Kaliyan Pura
Turkman Gate, Delhi G.P.O. North Delhi
Delhi-110006

Applicants

(through Advocate: Shri C.M. Jha)

Versus

1. Govt. of NCT of Delhi & Ors.
Through Secretary
Delhi Secretariat,
I.P. Extension, New Delhi
2. Secretary,
Director of Training and Technical Education
Govt. of NCT of Delhi
Muni Maya Marg,
Pitampura, Delhi-110088
3. Director
Delhi Technological University
Address- Shahbad Daulatpur,
Bawana Road,
Delhi-110042

... Respondents

(through Advocate: Ms. Esha Mazumdar for R-1 and 2)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In view of the objection raised by Ms. Esha Mazumdar, learned standing counsel for the respondents No. 1 and 2, learned counsel for the applicant very fairly admits that the main grievance of the applicant is against respondent No. 3. Admittedly there is no jurisdiction of this Tribunal.

In view of aforesaid, learned counsel for the applicant seeks permission to withdraw the present OA with liberty to the applicant in accordance with law.

Permission is granted. The OA stands dismissed as withdrawn with aforesaid liberty. Pending MA, if any, also stands disposed of. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

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